CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

APPLICATION No. 653/87(F)

(WP.NO.

COMMERCIAL COMPLEX, (BDA) INDIRANAGAR, BANGALORE-560 038.

DATED: 9-10-87

APPLICANT

Shri Karim

TO

Vs

RESPONDENTS

The Divn. Rly Manager, SC Railway, Hubli & 4 Ors

- 1. Shri Karim
 C/o Shri G.A. Nadgir
 Advocate
 Door No. 1(2), 12th Cross
 Swimming Pool Extension
 Malleswaram
 Bangalore 560 003
- 2. Shri G.A. Nadgir
 Advoca te
 Door No. 1(2), 12th Cross
 Swimming Pool Extension
 Malleswaram
 Bangalore 560 003
- 3. The Divisional Railway Manager South Central Railway Hubli
- 4. The Divisional Engineer(North) South Central Railway Hubli

- 5. The Divisional Personnel Officer
 South Central Railway Hubli
- 6. The Assistant Engineer South Central Railway Belgaum
- 7. The Chief Permanent Way Inspector South Central Railway Miraj
- Shri K.V. Lakshmanachar Advocate No. 4, 5th Block Briand Square Police Qrs Mysore Road, Bangalore - 560 002

SUBJECT: SENDING COPIES OF ORDER PASSED BY THE BENCH IN APPLICATION NO. 653/87(F)

Please find enclosed herewith the copy of the Order passed by this Tribunal in the above said Application on 24-9-87

RECEIVED 8 Copies 12/10/87

Diary No. 1295/02/81

Date: 13-10-81 ENCL: As above.

SECTION OFFICER

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CENTRAL ADMINISTRATIVE TRIBUNAL: DANGALORE 12464 DAY OF SEPTEMBER,1987.

PRESENT:

Hon'ble Mr. Justice K.S. Puttaswamy,

.. Vice-Chairman.

bnA

Hon'ble Lr.L.H. A.Rego,

.. Member(A).

APPLICATION NUMBER 653 OF 1987.

Karim, S/o Huchubhai, hajor, Decupation: Railway Servant, R/o hiraj, S.C.Railway, CPMI's Office, Hiraj.

.. Applicant.

(Dy Sri G.A. Nadgir, Advocate)

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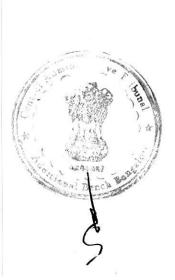
- Divisional Railway Manager, South Central Railway, Hubli.
- 2. Divisional Engineer (North), South Central Railway, Hubli.
- 3. Divisional Personnel Officer, South Central Cailway, Mabli.
- 4. Assistant Engineer, South Central Railway, Belgaum.
- 5. Chief Permanent Way Inspector, South Central Railway, Miraj.

.. Respondents.

(Fy Sri K.V.Laksh nanachar, Advocate).

This application coming on for hearing this day, Vice-Chairman made the following:

In this application made under Section 19 of the Administrative Tribunals Act,1035, the applicant has challenged order No.-H/N 571/1/33/DEN(N)/N3 dated 21-7-1987 (Annexure-A) of the Divisional Engineer (North), South Central Railway, Hubli ('DE').



2. On 4-3-1002 the applicant was appointed as a Malasi/castal laborary in the office of the Permanent Way Inspector, South Central Lailway, Firaj ('PT) on the basis of an alleged earlier service replaced by him in the office of the PUMPTE, Manipal.

1. In 19-7-1907, the ID issued a show cause notice to the applicant proposing to the diametrial been appointed that the basis of the certificate on which he had been appointed in the office of ID ras a fallo one. In response to the same, the applicant filed his representation of reply. In an examination of the same contact, the reply and all the records, the ID holding that the certificate or the document on the basis of the applicant had seened an appoint on the basis of the applicant had seened an appoint on the basis of the applicant had seened an appoint on the basis of the applicant had seened an appoint on the services. Hence, this application.

4. The applicant has urged more than one ground, which till be noticed and dealt by as in the course. In their reply, the respondents have supported the impagned order and have produced the records of the case.

5. Tri 7. M. Jadjir, learned counsel for the applicant, contains that the for ination made by the DE distribut believed a regular inquiry and providing a full opportunity to the applicant to establish his case was illugal. In support of his contention, Bri Hadjir strongly relies on the ruling rendered by us in T. M. D. S. MARTING MICHIEL (MR. 1937 (2) CAT 273).

3. Sri C.V.Laks'm anachar, learned counsel for the respon-



the authority had complied with the requirements of the principles of natural justice and there was no necessity to hold a regular inquiry as urged by the applicant.

- 7. We have earlier noticed that before terminating the services of the applicant, the DE had issued a show cause notice affording a reasonable time to the applicant to state his case in opposition to the same and that in opposition to the same, the applicant also filed his reply or representation stating his own case before the eatherity. On a consideration of the grounds stated in the show cause notice, reply filed by the applicant and the documents, the DT had found that the certificate which was the basis on which the applicant was appointed to the post of Kalasi/casual labourer was a bouds one. On that view, the authority had concluded that the applicant who would not have secured an appointment but for that bosus certificate, was liable to be terminated from the post he was appointed. In ter inuting the services of the applicant, the authority had complied with the requirements of principles of natural justice, the contents of thich have been explained by us in Shivappa Sangappa Barkar's case.
- 3. In Shivappa Bangappa Barkar's case, this Tribunal had not laid down that a regular and a detailed inquiry should be held in each and every case as urged by Sri Nadgir.
- 9. In the present case, the authority had not terminated the services of the applicant on the ground that he had committed a misconduct or he was not punishing the applicant for any misconduct. If that is so, then the requirements of the Rules regulating detailed inquiries against the railway servants



are not required to be observed. That had been done by the authority has in substantial compliance of the requirements of principles of natural justice and cannot be taken exception to by us either on the basis of the principles enunciated in Shivappa Sangappa Parkar's case or any other rulings of the Supreme Court.

10. On the foregoing discussion, we hold that there is no merit in this contention of Gri Madgir and we reject the same.

II. Sri Madjir next contends that the material documents on the basis of which the nathority had found against the applicant was not furnished to him and the same was violative of the principles of natural justice.

12. Sri Luks'n anachar, contends that the shour cause notice issued by the DE had set out all the material facts noticed from all the documents and the applicant, who did not seek for copies of them or for their inspection before filing his reply or thereafter cannot complain of violation of the principles of natural justice.

13. In his show cause notice, the DE had set out all the material facts on which he proposed to terminate the services of the applicant. Before filing his reply as such to the same, the applicant did not ask the DE to supply the documents or permit to inspect the documents. This was also the position till the DE made his orders against the applicant. On these facts it is difficult to uphold this contention of Sri Nadgir.

14. Even otherwise, we are of the view that the failure of the DE to suply the documents or permit the applicant to

inspect the documents, had not occasioned a failure of justice to the applicant at all.

15. On the foregoing discussion, we hold that there is no merit in this contention of Sri Nadgir and we reject the same.

16. Sri Madgir next contends that it was for the DE to satisfactorily or conclusively prove that the certificate on the basis of which the applicant had secured his applicant as a Calasi/custal labourer was a hogus one and that burden had not been discharged by him.

17. Sri Lakshmanachar contends that in the simple inquiry held, there was no question of the DE proving that the certificate obtained by the applicant was a bogus one.

19. In a proceeding relating to the termination on the ground that a fake certificate was the basis for appointment, the question of the authority proving that that certificate was a fake or bogas one as if it was critical trial, does not arise. After all the applicant was not facing a criminal charge. All that the authority had to find out was whether the pertificate on the basis of which the appointment was made was a bogus one or not. In the nature of the proceedings, it was undoubtedly open to the authority to examine the very certificate and all other reports obtained by him and hold that the certificate was a bogus one. We see no infirmity in the procedure adopted by the DE or on the conclusions reached by him. We see no merits in this contention of Sri Nadgir and we reject the same.

19. Sri Nadgir lastly contends that on the very terms of the instructions issued by the Zonal office (Amexure-II), it was imperative for the DE to have referred the proceedings

to the Vigilance Department for a full and complete investigation on the mature of the certificate and then decided the matter in conformity with that investigation.

20. Bri Laksh manachar contends that the circular did not and does not collect the DE to refer each and every case to the Vigilance Department.

22. After all circular instructions issued by a superior or the leaf of Mile are only a sunt for the publiance of his subordinates. The circular instructions cannot be read as imperative large and by a large witing authority requiring a meticulous observance in all its details. Thether the facts and circular stances of the case justified a reference to the Milhance organisation or not was for the authority to examine and decide. On an examination of the facts and circular stances of the case, the authority had found that it was unnecessary to refer the natter to the Milhance Capartment. The seems infinity whatsoever in the procedure adopted or the order made by the authority.

on the basis of which the authority found against the applicant. We are of the view that the finding of the authority that the card on the basis of which the applicant was appointed was a bogus card and was not a genuine card is an absolutely correct one. We have no doubt that if the authorities were assure of this position, then they would not have appointed the applicant to the post he was earlier appointed. If that is so, then also we should decline to interfere with the order of the DT.

24. As all the contentions urged for the applicant fail, this application is liable to be discussed. We, therefore, discuss this application. But, in the circumstances of the case, we direct the parties to bear their own costs.

no/

24/-

-True Copy-

SECTION OFFICER
TRIBUNAL
ADDITIONAL BENCH
TRANSPORTER
TO THE TRIBUNAL